

ITEM NO.3

COURT NO.2

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).531/2022

(Arising out of impugned final judgment and order dated 13-12-2021 in WPC No. 13984/2021 passed by the High Court of Delhi at New Delhi)

SERIOUS FRAUD INVESTIGATION OFFICE & ORS.

Petitioner(s)

VERSUS

SAHARA HOUSING INVESTMENT CORPORATION LIMITED & ORS. Respondent(s)

(FOR ADMISSION and I.R. and IA No.5784/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH

SLP(C) No. 4685/2022 (XIV)

(WITH IA No. 38147/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 25-05-2022 These petitions were called on for hearing today.

CORAM : HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Tushar Mehta, SG
Mr. K.M. Nataraj, ASG
Mr. Kanu Agrawal, Adv.
Mr. Rajan Kumar Chourasia, Adv.
Mr. Arvind Kumar Sharma, AOR

For Respondent(s) Mr. Gautam Talukdar, AOR

Mr. Gautam Awasthi, AOR
Mr. Ayush Choudhary, Adv.
Mr. Devanshu Yadav, Adv.
Mr. Sameer Pandey, Adv.
Mr. Vijay Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned senior counsel appearing on behalf of the respondents is in personal difficulty. On the request of the counsel for the respondents, list the Special Leave Petitions tomorrow (26 May 2022).

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
COURT MASTER